

### Ad hoc employees in Dandakaranya Project

1210. SHRI HARKISHAN SINGH SURJEET: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) the number of *ad hoc* employees in Dandakaranya Project at present;

(b) the number of such *ad hoc* employees who have been appointed after observing all the regular procedures of recruitment during the period from 1975 to 31st October, 1980;

(c) the total number of such *ad hoc* employees who have been recruited from the open market during the period from 1975 to 31st October, 1980; and

(d) the total number of such *ad hoc* employees recruited/appointed/promoted from the serving personnel of Dandakaranya Project from the period from 1975 to 31st October, 1980?

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI P. K. THUNGON): (a) 110.

(b) 87.

(c) 51

(d) 46.

### Ad hoc Appointments in Dandakaranya Project

1211. SHRI HARKISHAN SINGH SURJEET: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that the powers of appointing authorities in Dandakaranya Project to appoint/promote employees in *ad hoc* terms have been abused in a large number of cases for long durations and denying them, among other things, the minimum protection of statutory temporary service Rules viz. CCS(TS) Rules 1965, and

(b) if so, what are the reasons for which this practice of recruiting employees on *ad hoc* terms in Dandaka-

ranya Project and treating the *ad hoc* employees as less than casual employees with 240 days service at credit became common with the administration there and since when and whether this practice could be reduced to the minimum?

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI P. K. THUNGON): (a) No, Sir.

(b) *Ad hoc* appointments are made in the interest of work.

### Posts held by *ad hoc* appointees in the Dandakaranya Development Authority

1212. SHRI HARKISHAN SINGH SURJEET: Will the Minister of SUPPLY AND REHABILITATION be pleased to state whether it is a fact that some posts in the Dandakaranya Development Authority, which were being held by *ad hoc* appointees, have been abolished since 31st October, 1980 to avoid reinstating the employees demoted/terminated from such appointees?

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI P. K. THUNGON): No, Sir.

### Promotions in Dandakaranya Project

1213. SHRI HARKISHAN SINGH SURJEET: Will the Minister of SUPPLY AND REHABILITATION be pleased to state the number of employees, including gazetted officers, in the Dandakaranya Project who were given promotions on *ad hoc* terms during the last three years and for how long they were allowed to hold such *ad hoc* appointments?

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHABILITATION: (SHRI P. K. THUNGON): Forty-five. Thirty-six are continuing as under:—

Year since	No.
1978	1
1979	5
1980	30